

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3190
ANSWERED ON:15.03.2013
MALPRACTICE IN DIESEL SALE
Ahir Shri Hansraj Gangaram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has defined the bulk consumers of diesel, if so, the definition thereof;
- (b) whether certain cases of direct purchase of diesel at subsidized rates by bulk consumers including industries and businessmen have been reported due to absence of a clear definition of wholesale of diesel; and
- (c) if so the step taken/proposed to be taken by the Government to check illegal purchase of diesel from petrol pumps by bulk consumers?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a) As per Industry Performance Review of March 2012 [released by Indian Oil Corporation Limited (IOCL)], it was observed that around 17.77% of the total Diesel sale in the country was directly made to the bulk consumers during 2011-12. In order to reduce under-recovery, Government authorized the Public Sector Oil Marketing Companies (OMCs) to sell Diesel to all consumers taking bulk supplies directly from the Depots/Marketing Installations of OMCs at the non- subsidized market determined price effective 17/18.01.2013.
- (b) As reported by IOCL, no such queries have been received from industries and businessmen.
- (c) This Ministry has advised OMCs to take sufficient safeguards and all necessary measures to avoid diversion of subsidized Diesel from their Retail Outlets.